



**‘GNLU INTERNATIONAL CONFERENCE ON
ECONOMIC ANALYSIS OF LAW &
GOVERNANCE’
(Virtual)**

‘Young Researchers/Scholars Edition’

18th-21st March 2021

GUJARAT NATIONAL LAW UNIVERSITY

GNLU is a statutory University established by the Government of Gujarat through Gujarat National Law University Act, 2003. GNLU is recognised by the Bar Council of India (BCI) and the University Grants Commission (UGC). GNLU is a member of the Association of Indian Universities (AIU); the United Nations Academic Impact (UNAI); and, the International Association of Law Schools (IALS).

GNLU offers interdisciplinary legal courses in five faculties namely, BA LLB, BCOM LLB, BSC LLB, BSW LLB, BBA LLB; one post-graduate programme namely, LLM as well as doctoral programmes in law and interdisciplinary fields. GNLU also offers PhD in Economics. This course is offered with an interdisciplinary study with law.

CENTRE FOR LAW & ECONOMICS (CLE)

The Centre for Law & Economics (CLE) is a centre of excellence for research and training in the discipline of Law & Economics (also referred to as the Economic Analysis of Law). The Centre values rigorous work in the discipline and aims to promote awareness of and research in the field. It carries out courses and conferences for scholars, practitioners and students apart from publications on the economic analysis of contemporary legal issues. It aims to produce quality prescriptions for legislators, regulators and government departments and provide clear explanations and guidance to businesses and ordinary citizens alike. Centre for Law and Economics has always tried to reach out to bright and young minds who have keen interest in employing economic tools and theories for legal analysis. Some of these efforts can be seen at GNLU Centre for Law and Economics page for [Past Events](#). GNLU also offers a Ph.D. degree course in Economics to promote academic skill and research vigour in economics and law.

FIRST INTERNATIONAL CONFERENCE ON LAW & ECONOMICS

The First International Conference on Law & Economics was hosted by Gujarat National Law University which was organized on 14-15 March, 2015. The Conference was held on the field of Law & Economics, which is a cutting edge, interdisciplinary subject applying economic tools and concepts to better understand, explain and improve legal rules and structures. The event was an unprecedented one on two levels as, firstly, India had never before seen a conference in the field of Law & Economics on such a scale, drawing academicians, scholars, practitioners, government officials and subject experts from across the country and the world. Secondly, never before had an event seen the collaboration of a National Law University, an Indian Institute of Management and an Indian Institute of Technology.

SECOND INTERNATIONAL CONFERENCE ON LAW & ECONOMIC

The Second International Conference on Law & Economics was hosted by IIT Kanpur which was organized on 3-4 September, 2016. The experts included were Dr. Hans-Bernd Schäfer from the Bucerius Law School, Hamburg, Germany, Prof. Sital Kalantry, Clinical Professor of Law, Cornell Law School, Prof. Errol D'Souza, Professor of Economics & Dean (Faculty), Indian Institute of Management Ahmedabad, Prof. Thomas Ulen, University of Illinois, Prof. Upendra Baxi, University of Warwick, Dr. Ram Singh, Delhi School of Economics, Ms. Smita Jhingran, IRS, the Secretary, Competition Commission of India, Prof. Dr. Bimal N. Patel, Director, Gujarat National Law University, Dr. B. C. Gupta, Member, National Consumer Disputes Redressal Commission, Dr. Kantikar, Member, National Consumer Disputes Redressal Commission.

THIRD INTERNATIONAL CONFERENCE ON LAW & ECONOMICS

The Third International Conference on Law & Economics was hosted by IIM Ahmedabad on 18-19 November, 2017. The third conference witnessed leading professors and scholars from across the globe who converged and brainstorm on various topics during the two day conference and came out with a document setting a road-map for the future of law and economics integration in India for a sustainable economic growth and development. The Conference had papers focusing on the substantial area of Law & Economics, Property, Contract, Tort Law and Product Liability, Forensic Economics, Criminal Law, Civil Law, Common Law, Constitutional and Election Law, Regulation and Business Law, Economics of Legal Procedure, the Legal System and other areas like Labour, Energy, Environment, Health, and Safety, International, Tax, Bankruptcy, Family and Personal, Immigration, Human Rights, Gender etc. The Conference had two expert Panel Discussion on Law & Economics for digital markets and The Changing landscape of International trade.

With an aim to encourage the interdisciplinary study of law and economics among Indian scholars and to give them a platform to discuss their research with national and international peer group and practicing professionals, a consortium comprising of Indian Institute of Management Ahmedabad, Gujarat National Law University and Indian Institute of Technology Kanpur has been conceived to organize a series of annual conferences on Law and Economics.



INTERNATIONAL CONFERENCE ON ECONOMIC ANALYSIS OF LAW AND GOVERNANCE - MARCH 2021

The subject of 'Law & Economics' or 'Economic Analysis of Law' is concerned with this interface between the subjects of Law & Economics. It permits the greater use of economic tools and concepts to examine and understand the law in addition to recognising the importance of law to the analysis of the economy. Today, the field of Law & Economics has expanded and transformed subjects such as property, contracts, torts, criminal law and procedure, constitutional law, administrative law, environmental law, family law, etc. The inherent advantage of this field is that its objective nature permits the legal system to function rationally and more efficiently. Besides, it provides a useful normative standard for evaluating law and policy. Law & Economics is a cutting-edge, interdisciplinary field that applies tools from microeconomic theory to legal rules and structures so as to explain their functioning, evaluate their performance and prescribe alternative rules and structures so as to create optimum social outcomes. Law & Economics has seen prolific development in various jurisdictions and has elicited startling results that have changed the way we look at and run our legal systems, winning scholars a number of accolades, notably including the Nobel Prize in Economics.

This calls for a general theme of law and economics for this International Conference. With further restrictions around the world due to COVID-19, economic policies have evolved impacting major sectors.

The Centre encourages submission of papers focusing on the economic analysis of law. Papers may be in any of the substantive areas of Law and Economics, including but not limited to the following:

- Basic Areas of Law and Economics: Property, Contract, Tort Law and Product Liability, Forensic Economics, Criminal Law, Civil Law, Common Law, Constitutional and Election Law.
- Regulation and Business Law: Antitrust, Business and Securities, Regulated Industries, Business and Cyber, Real Estate.
- Economics of Legal Procedure: The Legal System Litigation Process, Illegal Behavior and Law Enforcement
- Macroeconomics and Law; Use of economic tools in Public Policy analysis

- Law and Finance: Financial sector reforms in India formation of monetary policy, Cyber Crimes, Stock Market Regulations, Sovereign Bonds, Corporate and Banking Bankruptcy, Bankruptcy code, Tax Evasion, Black Money, Basel and Financial Stability Board norms, WTO and the Financial Services;
- Market Regulators: IRDA, TRAI, SEBI, PFRDA, Antitrust; Regulated Industries/ Competition law and working of the commission, Consumer laws, Financial Sector Legal Reforms Commission.
- Economic Analysis of litigations: Causes of delays/pendency in judicial administration, costs of delays, out of court settlements, Judicial reforms, Legal Procedures, the legal system and illegal behavior, Enforcement of law
- International Law (public and private): International Trade, Law and Development, Environmental Law, Human Rights Law
- Other Substantive Areas of Law and Economics Labor, Energy, Environmental, Health, and Safety, International, Tax, Family and Personal, Immigration.

The above themes are only indicative. We invite papers from other allied areas of Law and Economics as well.

YOUNG RESEARCHERS/SCHOLARS EDITION

GNLU through its Centre for Law and Economics has been working towards creation of interest and awareness in the legal study using economic tools. Apart from that GNLU also offers a PhD degree course in Economics. Following this aim further, current edition of GNLU International Conference on Economic Analysis of Law & Governance aims to promote young scholars and researchers having avid interest in the field of Law and Economics. GNLU Centre for Law and Economics has always tried to reach out to bright and young minds who have keen interest in employing economic tools and theories for legal analysis. Some of these efforts can be seen at GNLU Centre for Law and Economics page for [Past Events](#).

In order to promote such young minds, the theme of this edition of the Conference is 'Young Researchers/Scholars Edition' targeting the following:

1. Students/Research Scholars pursuing M.A./M.Phil/Ph.D Discipline in Economics
2. Research Scholars pursuing Ph.D in the interdisciplinary study of Law and Economics
3. Students/Research Scholars pursuing M.A./M.Phil/Ph.D Discipline in Statistics
4. Students/Research Scholars pursuing M.A./M.Phil/Ph.D Discipline in Public Policy
5. Students/Research Scholars pursuing M.A./M.Phil/Ph.D Discipline in Development Studies
6. Students pursuing Five-Year/Three LLB Discipline
7. Students pursuing One-Year/Two-Year LLM Discipline
8. Academicians teaching and researching in the interdisciplinary study of law and economics.
9. Professionals working in Banking, Finance or Economics field.

This is not an exhaustive list. Students, Researchers, Academicians, Professionals having an avid interest in the interdisciplinary study of Law and Economics are welcome to be part of the Conference too. However, we strongly promote Young Researchers, Scholars and Academicians to contribute to this conference and be associated with GNLU Centre for Law and Economics.

The aim of GNLU International Conference on Economic Analysis of Law & Governance organized by GNLU Centre for Law and Economics aims to promote students/research scholars who have an avid interest in the field of Law and Economics. Not only Postgraduate and above level students in Economics, Statistics, Public Policy and Developmental Studies discipline but also young academicians and professionals having keen interest in this interdisciplinary study are being promoted. Apart from that students/scholars with law background are also being promoted to participate in this conference. In order to promote and reward deserving submissions, the following awards have been decided for the conference:

1st Prize to Best Paper Presentation at the Conference: 15,000 (INR) Cash Prize + Publication in GNLU Journal of Law and Economics Volume IV.

2nd Prize to Second Best Paper Presentation at the Conference: 10,000 (INR) Cash Prize + Publication in GNLU Journal of Law and Economics Volume IV.

3rd Prize to Third Best Paper Presentation at the Conference: 5,000 (INR) Cash Prize + Publication in GNLU Journal of Law and Economics Volume IV.

4th Prize to Fourth Best Paper Presentation at the Conference: 3,000 (INR) Cash Prize

5th Prize to Fifth Best Paper Presentation at the Conference: 2,000 (INR) Cash Prize

Certificate of Participation will be provided to all the Presenters

Selected Papers will be published in an Edited Book Version in the name of the International Conference.

**Selected papers will be published with consent of author (s).*

SUBMISSION GUIDELINES

The Interested Contributors are requested to send their original extended abstracts in not more than 1000-1200 words (excluding footnotes and title) by [clicking at this google form link](#) mentioning the following points:

1. Title of the study
2. Objectives of the study
3. Central Research Question of the study
4. Research Findings

The word limit for Draft Papers is 4000-6000 words (excluding footnotes and title). Post acceptance of extended abstracts, the draft papers have to be submitted in Microsoft Word (Doc./Docx.) formats only. The body of the manuscript must be in “Times New Roman” Font only. font size 12, line spacing 1.5 and alignment “justify”. The paper has to be original and free from plagiarism.

All footnotes must be in Font “Times New Roman”, font size 10, line spacing. All submissions must follow the “The Bluebook: A Uniform System of Citation (20th Edition)”.

In case the authors require some guidance over writing and research in the field of Law and Economics, the following papers from GNLU Journal of Law and Economics can be accessed:

1. Fuelling Compliance with Competition Law: Competition Commission of India and the Automobile Sector by *Soumya Hariharan, Nandita Sabai, Sakshi Agarwal & Akerathi Shetty*
2. Optimal Magnitude & Probability of Fines when Courts Dislike Punishment by *Nuno Garoupa*
3. Inter-disciplinary in Law: Its Necessity & Challenges by *Regis Lenneau*

IMPORTANT DATES

- ⇒ Submission of Abstracts - **10th February 2021**
- ⇒ Confirmation of Acceptance - **15th February 2021**
- ⇒ Last Date of Registration and payment– **20th February 2021**
- ⇒ Submission of Draft Paper– **10th March 2021**
- ⇒ Submission of PowerPoint Presentation– **15th March 2021**

FEE FOR REGISTRATION

- *Students and Research Scholars*— 500/- (INR)
- *Academicians and Professionals*—1000/- (INR)

Co-authorship is allowed up to two authors. In case of Co-authorship, both the authors have to register and make the registration payment separately.

The payment link for registration and the registration forms link will be sent to the authors of selected abstracts by 15th February 2021.

GNLU Centre for Law and Economics had the privilege to be associated with the following renowned experts in its previous programmes and research projects. These experts from around the world have also been a light of motivation for us to carry on research and training activities in the field of Law and Economics:



Prof. Thomas Ulen
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Professor Emeritus
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Bremen University, Germany



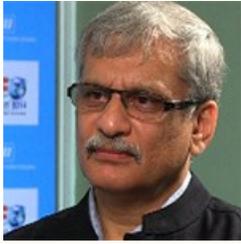
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School



Prof. Upendra Baxi
Research Professor of Law and Distinguished
Scholar in Public Law & Jurisprudence, OP
Jindal Global University



Prof. Errol D'Souza
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Management, Ahmedabad



Prof. G. Raghuram
Former Director, Indian Institute
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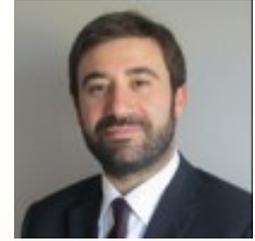




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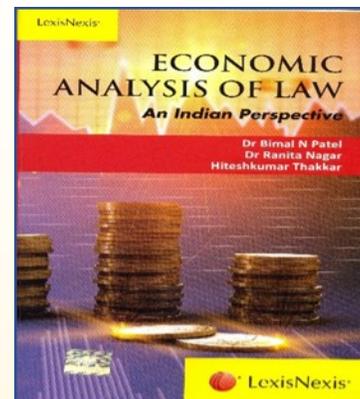
Gujarat National Law University has taken numerous initiatives to promote the interdisciplinary study of economic analysis of law. GNLU also offers a Ph.D. degree course in Economics to promote academic skill and research vigor in economics and law. Apart from establishing Centre for Law and Economics, GNLU has played crucial role in establishing Indian Association for Law and Economics (IALE) as well.

PUBLICATIONS

CLE has also published three books with the objective of fostering greater research into economic analysis of laws in India:

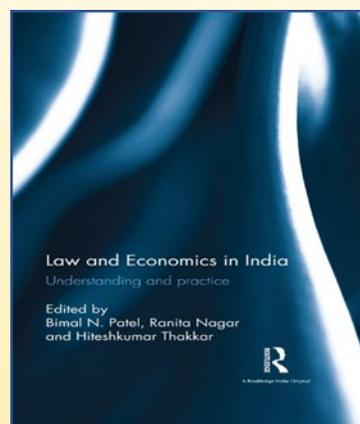
Economic Analysis of Law: An Indian Perspective

This book is divided into eight parts, each of which touches upon various facets of the law, ranging from an introduction of the basic models of economic analysis of law to the specialized arenas of the constitutional law, commercial laws, torts, personal laws, crime and environmental laws. The book makes an easy read for both students and academicians, and serves as a basic guide to a layperson.



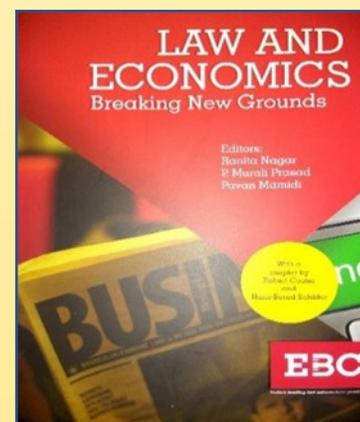
Law & Economics in India: Understanding and Practices

This is one of the first volumes that uses economic tools to analyze and evaluate law and policy in India, applying economic theories such as incentive analysis, cost benefit analysis, and game theory. The essays in the volume negotiate contentious issues in law including property, contracts, torts, nuclear liability regime, bankruptcy law and procedure, constitutional law, administrative law, environmental law and family law.



Law & Economics: Breaking New Grounds

The book Law & Economics: Breaking New grounds aims to educate and spread awareness to the professional and policy makers, helping to build-up a rational society. This book is the outcome of the First International Conference on Law and Economics, 2015, co-edited by Dr. Ranita Nagar, Dr. P Murali Prasad and Dr. Pawan Mamidi. This book presents the analysis of law from an economic point of view.



ORGANIZING TEAM

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